

Rep. by Act... 56 of 1974, S. 2 & Sch. I

THE INDIAN TARIFF (AMENDMENT) ACT, 1968

No. 63 OF 1968

[31st December, 1968]

An Act further to amend the Indian Tariff Act, 1934.

Be it enacted by Parliament in the Nineteenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Tariff (Amendment) Act, 1968. Short title and commencement.

(2) The provisions of clauses (a), (d) and (e) of section 2 shall come into force on the 1st day of January, 1969, and the remaining provisions shall come into force at once.

32 of 1934.

2. In the First Schedule to the Indian Tariff Act, 1934,—

(a) in Item No. 28(35), in the last column headed "Duration of protective rates of duty", for the figures "1968", wherever they occur, the figures "1971" shall be substituted;

Amendment of First Schedule.

(b) in Items Nos. 28(36) and 28(37),—

(i) in the fourth column headed "Standard rate of duty", for the figures "90", wherever they occur, the figures "50", and for the figures "100", wherever they occur, the figures "60" shall be substituted;

(ii) in the last column headed "Duration of protective rates of duty", for the figures "1968", wherever they occur, the figures "1971" shall be substituted;

REPEALED

570

Indian Tariff (Amendment)

[ACT 63

(c) after Item No. 28(37), the following Items shall be inserted, namely:—

1	2	3	4	5	6	7
<p>“28(38) The following dye intermediates, namely,—</p>						
	(1)	Ortho anisidine,				
	(2)	Phenyl Peri Acid,				
	(3)	J. Acid,				
	(4)	Ortho Toluidine,				
	(5)	4-Chloro-2-Nitro Aniline,				
	(6)	Diethyl Meta Amino Phenol,				
	(7)	Para Anisidine,				
	(8)	Para Toluidine,				
	(9)	Diamino Stilbene Disulphonic Acid—				
	(a)	of British manufacture ;	Protective	90 per cent	December 31st, 1971.
				<i>ad valorem.</i>		
	(b)	not of British manufacture.	Protective	100 per cent	December 31st, 1971.
				<i>ad valorem.</i>		
<p>(39) The following dye intermediates, namely,—</p>						
	(1)	Anthraquinone,				
	(2)	Aceto-acet-anilide,				
	(3)	Aceto-acet-o-Toluidide,				
	(4)	Tobias Acid,				
	(5)	Aceto-Acet-o-Chloro-anilide,				
	(6)	C acid (2 chloro-5-toluidine-4-sulphonic acid or 6-chloro-m-toluidine-4-sulphonic acid)—				
	(a)	of British manufacture ;	Protective	50 per cent	December 31st, 1971.
				<i>ad valorem.</i>		
	(b)	not of British manufacture.	Protective	60 per cent	December 31st, 1971.
				<i>ad valorem.</i>		

1	2	3	4	5	6	7
28(40)	The following dye intermediates, namely,—					
	(1) M-nitro-aniline,					
	(2) M-nitro-p-toluidine (MNPT),					
	(3) Metanilic acid,					
	(4) I-amino-anthraquinone,					
	(5) Phenyl J. acid,					
	(6) 1:5 di-amino-anthraquinone,					
	(7) 2:6 diamino-anthraquinone,					
	(8) Quinizarine,					
	(9) Schaeffer's acid,					
	(10) M-chloro aniline,					
	(11) O-chloro aniline,					
	(12) P-chloro aniline,					
	(13) 2:5 dichloro aniline,					
	(14) 4-chloro-2-anisidine,					
	(15) O-nitro anisole,					
	(16) P-nitro anisole,					
	(17) 4-chloro-2-nitro anisole,					
	(18) 5-chloro-o-toluidine,					
	(19) O-nitro aniline, †					
	(20) Para toluidine meta sulphonic acid,					
	(21) O-amino azo toluene,					
	(22) 1:4 diamino anthraquinone,					
	(23) 1-chloro anthraquinone,					
	(24) R. salt,					
	(25) Benzoyl J-acid,					
	(26) P-nitrosophenol,					

1	2	3	4	5	6	7
28(40)— <i>contd.</i>	(27) Dinitrostilbene di- sulphonic acid,					
	(28) Peri acid,					
	(29) 2 : 5 dimethyl-4- chloro-phenyl thio- glycolic acid,					
	(30) Beta naph halene thio- glycolic acid,					
	(31) <i>Choloro-O-toluidine</i> 4-chloro-o-toluidine ,					
	(32) Amino Iso G-acid,					
	(33) 1-Amino-6-nitro-2- naphthol-4-sulphonic acid,					
	(34) Para nitro toluene sulphonic acid,					
	(35) Anthraquinone-1-sul- phonic acid sodium salt—					
	(a) of British manu- facture ;	Protective	50 per cent <i>ad valorem.</i>	December. 31st, 1971.
	(b) not of British manufacture.	Protective	60 per cent <i>ad valorem.</i>	December 31st, 1971". ;

Note.—The articles speci-
fied in Items Nos.
28(35), 28(36), 28
(37), 28(38), 28(39)
and 28(40), and
manufactured in a
British Colony,
shall be deemed
to be of British
manufacture.

(d) in Items Nos. 30(1) (b) (i), 30(15), 30(16), 75(9), 75(10),
75(11), 75(12) and 75(14),—

(i) in the third column headed "Nature of duty", for
the word "Protective", wherever it occurs, the word
"Revenue" shall be substituted;

(ii) in the last column headed "Duration of protective
rates of duty", the entry "December 31st, 1968", wherever it
occurs, shall be omitted.

(e) in Item No. 30(1)(b)(ii),—

(i) in the third column headed "Nature of duty", for the word "Protective", the word "Revenue" shall be substituted;

(ii) in the fourth column headed "Standard rate of duty", for the figures "100", the figures "60" shall be substituted;

(iii) in the last column headed "Duration of protective rates of duty", the entry "December 31st, 1968" shall be omitted.

(f) in Item No. 66(a),—

(i) in the fourth column headed "Standard rate of duty", for the figures "40", the figures "27½" shall be substituted;

(ii) in the last column headed "Duration of protective rates of duty", for the figures "1968", the figures "1971" shall be substituted.

(g) in Item No. 66(1),—

(i) in the fourth column headed "Standard rate of duty", for the figures "40", the figures "20" shall be substituted;

(ii) in the last column headed "Duration of protective rates of duty", for the figures "1968", the figures "1971" shall be substituted.